

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-109**  
**IB-164(ND)/2020**

**IN THE MATTER OF:**

M/s CEE Kay Cort.

Vs.

Gokul Polymers Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 02.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD : Mr. Aditya Sharma, Advocate

For the Intervener :

**ORDER**

Counsel for both the sides are present. It is submitted with one voice that parties are exploring the possibilities of settlement and prayed for adjournment. At request matter stands adjourned.

List this matter on 8<sup>th</sup> January 2021.

- Sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)